

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 259/96

(5)

New Delhi this the 10th day of September, 1996

Hon'ble Shri Justice Chettur Sankaran Nair, Chairman
Hon'ble Shri R.K. Ahooja, Member(A)

Pardeep Kumar
s/o Shri Piarey Lal
r/o Qr. No. RZ/106-B,
Sagarpur(East)
Delhi - 46
Civilian Tailor
Army Hospital
Delhi Cantt - 110 010. ... Applicant

(By Shri R. Doraiswamy, Advocate)

Vs.

1. The Director General
Medical Services (Army) (Civil)
Army Head Quarter
DHQ P.O.
NEW DELHI - 110 001.

2. Head Quarters
Western Command (Med.)
Chandi Mandir - 134 107.

3. Commandant
Army Hospital
Delhi Cantt. - 110 010. ... Respondents

(By Ms. Pratima Kumar Guta, Advocate)

The application having been heard
on 10.9.1996 the Tribunal on the
same day delivered the following:

ORDER

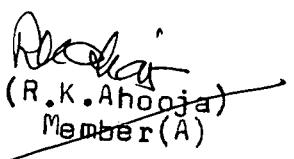
Chettur Sankaran Nair (J), Chairman -

Applicant a Tailor under respondents seeks
revision of pay w.e.f. 5.6.1984. This claim is more
ambitious than tenable. An error in the matter of
fixation of pay can visit an official with a recurring
adverse consequence. At once, relief cannot be
projected indefinitely back. The Supreme Court has

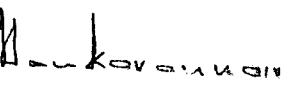
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held in M.R.Gupta vs. Union of India & Others (1995(5) SC 628) that relief can be granted in such cases to a limited extent. Following the principles enunciated in Gupta's case we direct respondents to revise the pay of applicant w.e.f. a date going back by one year from the date of this application, and pay consequential arrears to applicant.

2. To the aforesaid limited extent, we allow the application. Parties will bear their costs.


(R.K.Ahooja)
Member(A)

/RAO/


(Chettur Sankaran Nair, J.)
Chairman